

ITEM NO.19

COURT NO.7

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)... 2010
CRLMP.NO(s). 26469

(From the judgement and order dated 03/08/2009 in
789/2009 of The HIGH COURT OF M.P AT INDORE)

CRLA No.

KAMAL SINGH

Petitioner(s)

VERSUS

YASHWANT

Respondent(s)

With CRLMP 26469 (C/delay in filing SLP)

Date: 06/01/2011

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s)

Mr. D.K. Thakur, Adv.
Mr. Debasis Misra, Adv.
Mr. D. Jha, Adv.
Mr. Rakesh Kr. Khare, Adv.
Mr. Swapnil Sharma, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioner states
that the petitioner is willing to pay Rs. 2 lakhs
in toto which would include Rs.50,000/- that is
already said to hve been deposited, to settle the
SLP(Crl.) ../2010 CRLMP 26469

dispute.

Delay condoned.

Issue notice on the application seeking
condonation of delay as also on the petition for

special leave.

We also direct that on the depositing of the amount of a further sum of Rs. 1.50 lakhs in the trial court, the petitioner will be granted bail on conditions to be imposed by the trial court.

(KALYANI GUPTA)
SR. P.A.

(VINOD KULVI)
COURT MASTER